## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 1500

TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2023/ SRAVANA 11, 1945 (SAKA)
REVAMPING OF TOURIST POLICE IN DELHI

1500 # SHRI RAJMANI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of cases of false promises by touts, cheating, overcharging or not given proper services have been reported to Tourist Police during the last one year in Delhi;
- (b) if so, the details thereof with the number of cases reported and resolved by Tourist Police in Delhi; and
- (c) whether there is need to revamp tourist police in Delhi and if so, steps being taken in this regard?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) & (b) The details of cases reported to Delhi Police for false promises by touts, cheating, overcharging etc. are registered under the Delhi Prevention of Touting & Malpractices Against Tourists Act, 2010. During the last one year and current year (upto 15/07/2023), 481 cases have been reported, out of which 61 cases have concluded into conviction and 01 case into acquittal.
- (c) Delhi Police takes steps from time to time to revamp the Tourist Police. In this direction, among other measures, a task-oriented training program for every member of the Tourist Police Unit, in association with Delhi Tourism Department and other stakeholders, has been prepared. 264 police personnel have been trained so far. A detailed Standard Operating Procedure (SOP) for the Tourist Police has been prepared and issued.

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